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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. NO. 44/91
IN OA NO. 833/89

DATE OF DECISION: 30.5.1991

SHRI BALWANT SINGH

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

CORAM:

THE HON'BLE JUSTICE MR. AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

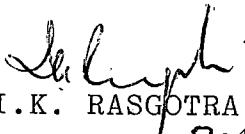
FOR THE APPLICANT

SHRI B.S. MAINEE, COUNSEL

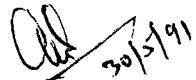
This Review Application has been filed seeking deletion of the following paragraph from page 2 of the judgement delivered on 4.2.1991 in OA 833/89:

"Although this O.A. is filed by Shri Balwant Singh and 8 others, it is not pressed on behalf of the 8 others as they have all received the benefit of the judgment in T.A. 319/1985."

We have gone through the record carefully and do not find any error apparent on the face of the record. The RA therefore does not fall within the purview of the Order XLVII, Rule (1) of the Code of Civil Procedure relating to review application. The RA is accordingly dismissed.


(I.K. RASGOTRA)

30/5/91
MEMBER (A)


(AMITAV BANERJI)

CHAIRMAN